NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 34/(MAH)/2016 CA No.

CORAM:

S. No.

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2016

NAME OF THE PARTIES: Mr. Vikram Satyanarayan Warma V/s.

M/s. Enzo-Chem Laboratories Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

DESIGNATION

Mayor Khandeparker Advocateg 1.b. Rahed D. Oak, of Petitions.

NAME

SIGNATURE

2) Andrit Lohia alw. Deepak Dhare alw Hemanth Joseph 1/6 Joby Madham & Associales for Respondents

Order

CP No. 34/241-242/NCIT/MED/2

On hearing the submission on either side, this Bench has noticed that this Company is a Family Company growing well till now, owing to some difference in their business, the Petitioner filed this Company Petition inter alia seeking for stay of EOGM scheduled to be held on 05.10.2016.

In the back drop of these facts, this Bench, having felt that it would be better to pass final orders instead of deciding Interim Reliefs, suggested the Respondents side to defer holding the EoGM for 15 days hereafter.

For having both the sides agreed for dering it without going into merits, this Bench hereby directs the Respondents to file reply by one week and Rejoinder, if any, by one week thereafter.

Since the Respondents side consented for deferring the same without prejudice to the rights and contentions of the parties until next date of hearing, this Bench directs the Respondents without prejudice to the rights and contentions of them to put this EoGM on hold until next date of hearing.

This order is passed hoping that the Petitioner will not seek any extension on the date hearing under the cover of this order.

List this mater for final hearing on 26.11.2016, directing both the parties to file brief written submissions two days before final hearing after exchange of same with each other.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

CORRIGENDUM

The date in the matter for final hearing is shown as "26.11.2016", the same be read as "26.10.2016."

sd/-

B.S. v. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY

Member (Technical)